

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3396

ANSWERED ON:16.04.2008

ENCROACHMENT OF INDIAN TERRITORY BY NEIGHBOURING COUNTRIES

Kaushal Shri Raghuvir Singh;Paraste Shri Dalpat Singh;Singh Shri Prabhunath;Tripathy Shri Braja Kishore

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) the names of neighbouring countries which have encroached upon certain portions of Indian territory and since when these are under their occupation;
- (b) whether any area of land have been released from their encroachment during the last three years;
- (c) if so, the details thereof;
- (d) whether India and China have appointed a Special Representative to explore from the political perspective of the overall bilateral relationship, the framework of a boundary settlement; and
- (e) if so, the details of decisions taken by a special representative on various issues so far?

**Answer**

THE MINISTER OF EXTERNAL AFFAIRS(SHRI PRANAB MUKHERJEE)

(a) Pakistan is in illegal and forcible occupation of approximately 78,000 sq. kms. of Indian territory in the State of Jammu & Kashmir since 1948. Indian territory under the occupation by China in Jammu & Kashmir since 1962 is approximately 38,000 sq. kms. In addition, under the so-called China-Pakistan "Boundary Agreement" of 1963, Pakistan illegally ceded 5,180 sq. kms. of Indian territory in Pakistan Occupied Kashmir to China.

(b)-(c) No.

(d)-(e) Yes. There have been eleven meetings of the Special Representatives so far. The first five meetings resulted in the signing of the "Agreement on the Political Parameters and Guiding Principles for the Settlement of the India-China Boundary Question" on April 11, 2005 during the visit of the Chinese Premier to India. The two Special Representatives are now exploring the framework for a final package settlement covering all sectors of the India-China boundary.